

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/898/2021

This the 23rd day of June 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Mohd. Haneef Lone, (58) years, S/o Ghulam Ahmed Lone, R/o Tawi Apartments, Sidhra, Jammu, I/C Chief Engineer, Design Directorate, J&K, Jammu-180017.
2. Prem Nath (61) years, S/o Sh. Tej Ram, R/o Vikas Lane, Talab Tillo, Jammu-180002.
3. Sarwan Singh, (60) years, S/o S. Bhag Singh, R/o Chak Desa Singh, Kathua-184143.

.....Applicants

(Advocate:- Mr. C.S. Azad)

Versus

1. Union Territory of J&K through Commissioner cum Secretary to Govt. Jal Shakti Department, J&K Government, Civil Secretariat, Jammu-180001.
2. Jammu & Kashmir Public Service Commission, through its Chairman, Resham Ghar Colony, Jammu-180001.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

Learned counsel for the applicants states that the applicants were due to be regularized/promoted as Executive Engineers in the year 2014, but were deprived of the same. No communication was given to them stating the reasons for rejection of their names for the said regularization/promotion. Thereafter, another such order bearing no. 74-JK(JSD) of 2021 dated 19.03.2021 has been issued for 126 persons who all are juniors

to the applicants. Here again the reason for rejecting the names of the applicants have not been communicated.



2. Learned counsel for the applicants submitted that the applicants would be satisfied, if a direction is given to the respondents to dispose of the representation of the applicants and consider their claim for regularization/promotion to the post of Executive Engineers within a limited time frame.
3. Heard Mr. C.S. Azad, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. In view of the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to consider the claim of the applicants for regularization/promotion as Executive Engineers from the date they were eligible to be considered. The present O.A. be treated as their representation and in case an adverse order is passed, a reasoned and speaking order be passed within four weeks from the date of receipt of a certified copy of this order. The copy of the speaking order, be communicated to the applicant.
5. It is made clear that I have not entered into the merits of the case. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

Arun